

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/15(AHM)2021 in CP(IB) 78 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2021**

Name of the Company: Mamta Sandeep Khandelwal
V/s
Kiran Shah Liquidator of Hardik
Industrial Corporation Pvt Ltd
Section 60(5) of the IBC, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Arjun Sheth, Advocate appeared on behalf of Applicant.

Mr. Dhruvit Shah, Advocate on behalf of Liquidator submitted that Mr. Kiran Shah, Liquidator is restricted in the containment zone hence, could not swear the affidavit, hence, requesting for time.

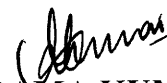
The prayer is allowed.

List the matter on 24.03.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 5th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**